

High Court of Jharkhand, Ranchi
Standing Order

No. 01 /SCA

Dated: 23/02/2024

The Hon'ble Supreme Court of India vide order dated 10.01.2024 in Transfer Petition (civil) No. 1957 of 2023 titled as "Shama Sharma vs. Kishan Kumar", while observing that the caste of the parties need not be mentioned in the memo of parties, has been *inter alia, pleased* to direct as under:

"10. Before parting with this matter, we have noted with surprise that the caste of both the parties has been mentioned in the memo of parties, besides their other details. Learned counsel for the petitioner submits that if the memo of parties as filed before the courts below is changed in any manner, the Registry raises an objection and in the present case as the caste of both the parties was mentioned before the court below, he had no option but to mention their caste in the Transfer Petition.

11. We see no reason for mentioning the caste/religion of any litigant either before this Court or the courts below. Such a practice is to be shunned and must be ceased forthwith. It is therefore deemed appropriate to pass a general order directing that henceforth the caste or religion of parties shall not be mentioned in the memo of parties of a petition/proceeding filed before this Court, irrespective of whether any such details have been furnished before the courts below. A direction is also issued to all the High Courts to ensure that the caste/religion of a litigant does not appear in the memo of parties in any petition/suit/proceeding filed before the High Court or the Subordinate Courts under their respective jurisdictions."

In compliance with the directions of the Hon'ble Supreme Court, as above, all concerned are hereby directed to adhere to the aforesaid directions that henceforth the caste/religion of a litigant does not appear in the memo of parties in any petition/suit/proceeding filed before the High Court (irrespective of whether any such details have been furnished before the Court below) or Subordinate Courts.

By Order

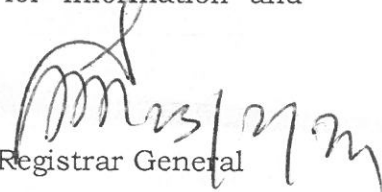
Sd/-

Registrar General

Memo No.

Date:

Copy forwarded to the O/o the Registrar General, the Registrar Administration, the Member Secretary, SCMS Committee, the Registrar Establishment, the Registrar Vigilance, OSD to Hon'ble the Chief Justice, the Joint Registrar (Judicial), the Joint Registrar (List & Computer), O/o CPC to upload the same upon office website of the Court, the Joint Registrar (Establishment & Protocol I/c), All Joint Registrars (Non-Judicial) including the Joint Registrar -cum- PPS I/c to Hon'ble the Chief Justice, Deputy Secretary, SCMS Secretariat, I/c PA Section / Sr. Secretaries, Secretaries to Hon'ble Judges, All Assistant Registrar (Judicial and Non-Judicial), All Court Masters, Court Officer, All Section Officer I/c, Oath Commissioner, Stamp Reporter High Court of Jharkhand, for information and needful.


Registrar General